

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 32624/2026
[Arising out of impugned final judgment and order dated 05-12-2025
in WPC No. 1181/2019 passed by the Gauhati High Court]

SARBHANU BEGUM

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 168799/2026 - CONDONATION OF DELAY IN FILING

IA No. 168800/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 05-06-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MRS. JUSTICE V. MOHANA
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) : Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Ibad Mushtaq, Adv.
Ms. Gurneet Kaur, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable on 16th July, 2026.

In the meantime, *status quo*, as it exists
today, shall be maintained.

Petitioner, if they are in detention, shall
not be deported till the next date of listing i.e.
16th July, 2026.

Tag with Special Leave Petition(Civil) Diary
No. 23338 of 2026.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR